

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1696
ANSWERED ON:16.12.2013
PERMANENT COMMISSION TO WOMEN OFFICERS
Mishra Shri Mahabal

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Delhi High Court has recently passed an order for granting permanent commission to women officers recruited in the armed forces prior to the year 2006 and continuing their services;
- (b) if so, the details thereof;
- (c) whether any action has been taken or is proposed to be taken for implementing the said order; and
- (d) if so, the details thereof?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): High Court of Delhi vide order dated 12.03.2010 passed certain directions regarding grant of permanent commission to the Short Service Commissioned women officers of the Air Force and of the Army. The judgement in respect of Indian Air Force has been accepted for implementation, however, in case of Army, matter is presently sub-judice before the Supreme Court.